

Per Tribunal

Fixed for AH  
on 2.3.95

Muziri  
1.3.95

for Dy Registrar

Dated: 2.3.95

Sl. No 6

Shri H. Y. Deo, Counsel for the  
applicant. Shri K. P. Anilkumar, Counsel  
for the respondents.

Respondents are directed to file  
reply within two weeks. List the case  
on 20.3.95 for admission hearing.

DASTI

2/3/95  
order/Judgement despatched  
to Applicant/Respondent(s)  
on 2/3/95

M. R. Kolhatkar  
(M. R. Kolhatkar)  
M(A)

(B. S. Hegde)  
M(I)

Dated: 20.3.95 Sl. No. 13

Shri H. Y. Deo for the applicant.  
Shri Anil Kumar for the respondents.

Counsel heard. Respondents have  
filed their reply. Since no orders of  
termination have yet been passed, we  
only direct that if the orders of  
termination passed, they shall not  
be given effect for a period of  
four weeks from the service of that  
orders. liberty to the applicants  
to approach the Tribunal within that  
period for appropriate orders.

In the meanwhile, in view of  
the statement made by the respondent  
counsel that after the end of present  
project, the applicants if found  
suitable will be considered for

Contd.

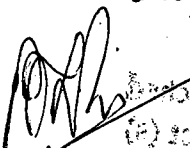
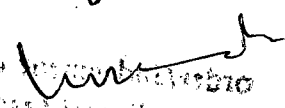
②

Contd.

employment should any project come up where the services of the applicants can be utilised. The applicants will have liberty to have their claims considered for employment in such other project and we direct the respondents to consider the applicants for appointment <sup>are</sup> if they found suitable.

With these directions, the OA is disposed of.

✓ B L

  
(P. P. Srivastava) M(A)  
  
(M. S. Deshpande) A/C

m.j.

Order/Decision (dispatched)  
to App. Authority (S)  
on 28/3/95  
↓  
2/4/95

c.f. no. 65/95  
sent to onlen  
on 2/7/95  
2/7/95

M.P. No 409/95  
filed for directing  
to rep.  
2/6/95

P.F.O.

C.P. No. 65/95  
Filed under  
on 21/6/95

21/6/95

M.P. No. 409/95  
Filed for directions  
to resp.

21/6/95

Dated: 2.6.95

Mr. H.Y. Deo, counsel for the applicant.  
An interim order was passed on 20.3.95 directing the respondents to hold in abeyance the operation of the order for a period of four weeks. The order passed by the respondents on 3.4.95, Annexure A.7 to CP No. 65/95 the applicants are paid salary for four weeks in compliance to the order passed by the Tribunal as no work was available. Considering the position we see no merit in the Contempt Petition and it is dismissed.

M.P. No. 409/95 has been filed as part of the C.P. No. 65/95 for an injunction restraining the respondents from giving effect to the advertisement no. 2/95 which was issued in the 'Sakal' dated 25.3.95. The O.A. has been disposed of finally by the order dated 20.3.95 and since we are not taking any action on the C.P. no order/direction as sought in M.P. No. 409/95 can be passed.

Liberty to the applicant to pursue any other remedy if permissible should be permitted, if otherwise they feel aggrieved in respect of the advertisement issued.

M.P. disposed of with this liberty.

(P.P. Srivastava)  
Member(A)

(M.S. Deshpande)  
Vice Chairman

2.6.95  
Order/Judgement despatched  
to applicant/respondent(s)

~~2.6.95~~

22.6 V.R/d

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
BOMBAY BENCH, BOMBAY

(4)

R.P.NO. 89/95

in

C.P.NO. 65/95

in

OA.NO. 246/95

Mrs.A.K.Deshpande & Anr.

... Applicants

V/S.

Union of India & Ors.

... Respondents

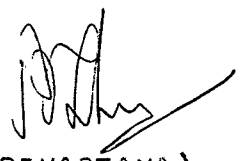
CORAM: Hon'ble Vice Chairman Shri Justice M.S.Deshpande  
Hon'ble Member (A) Shri P.P.Srivastava

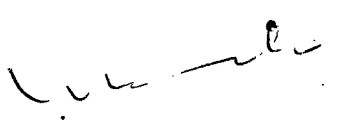
Tribunal's Order by Circulation  
(PER: P.P.Srivastava, Member (A))

Dated: 25.9.95

This Review Petition is for reviewing our orders in Contempt Petition No. 65/95. The Contempt Petition was disposed of by the Tribunal by its order dated 2.6.1995 and the contempt petition was dismissed on merit. In the review petition the petitioners have brought out that the respondents have failed to issue separate orders of termination and therefore it is clear violation of the order dated 20.3.1995 disposing of the OA.No.246/95. The petitioners have also brought out that the applicants never received four weeks salary at the time of the termination of their services, i.e. on 3rd April, 1995.

2. In this review petition the petitioners have not brought out any error in the judgement on the face of the records nor they have brought out any new material which would warrant any review of our orders. The arguments which have been brought out in the review petition were already considered before passing the order in the contempt petition and therefore we see no reason to review the order already passed in the contempt petition. The review petition, therefore, is accordingly dismissed.

  
(P.P.SRIVASTAVA)  
MEMBER (A)

  
(M.S.DESHPANDE)  
VICE CHAIRMAN